

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

MA/310/00077/2018 & MA/310/00078/2018

**in
OA/310/00853/2017**

Dated Monday the 26th day of February Two Thousand Eighteen

PRESENT

HON'BLE MR. R. RAMANUJAM, Member (A)

1. Union of India, rep by its
Secretary to Government of India,
Ministry of Labour and Employment,
Shramsakthi Bhavan,
New Delhi.
2. The Chairman,
Central Board to Trustee, rep by its Secretary,
Central Provident Fund Commissioner,
The Employee Provident Fund Organisation,
No. 14, Bhikaji Cama Place,
New Delhi 110066.
3. The Regional Provident Fund Commissioner,
The Employee Provident Fund Organization,
No. 37, Royapettah High Road,
Royapettah, Chennai 600014.Applicants / Respondents

By Advocate Mr. V. Vijay Shankar

Vs

VS Paul Raj,
Vadanathampatti and Post,
Via Verasidamani,
Tirunelveli District,
Tamil Nadu.Respondent / Applicant

(Party in person)

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard both sides. Learned counsel for MA applicants seeks further extension of time by way of this MA to comply with the order of this Tribunal dated 14.06.2017 by which a direction was given to the respondents to consider and dispose of the appeal of the applicant dated 23.11.2016 in accordance with rules and as per law within a period of one month from the date of receipt of copy of the order. The MA applicants had thereafter, filed MAs 879/2017 and 880/2017 seeking extension of time which was disposed of with a direction to comply with the order of this Tribunal within a period of two weeks from the date of the order ie., 22.11.2017.

2. The applicant in the OA appearing in person strongly opposes further extension of time stating that the respondents were not sincere in their approach and repeated MAs are being filed only with a view to harassing the applicant and delaying his legitimate claim.

3. In view of the above and the fact that sufficient time has already elapsed, I find no justification for further extension of time. The OA respondents are directed to comply with the order of this Tribunal dated 14.06.2017 forthwith.

4. Accordingly, both MAs are dismissed.

**(R. Ramanujam)
Member(A)
26.02.2018**

SKSI